

1	2	3
65.	Ajmer	30.90
66.	Rajkot	10.00
67.	Bombay Central	3.50

Export of Iron Ore to Australia

3609. SHRI HARIHAR SOREN: Will the Minister of COMMERCE be pleased to state:

(a) whether Government have recently signed a contract to export iron ore to Australia;

(b) whether the shipments against this contract have been planned from Paradeep Port;

(c) if so, the total value of the export;

(d) when the shipment is expected to begin; and

(e) the total tonnage of iron ore proposed to be exported to Australia?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.R. DAS MUNSI): (a) to (e). Minerals and Metal Trading Corporation of India Limited (MMTC) has signed a contract for export of 1.2 lakh tonnes of iron ore valued at about Rs. 4 crores to Australia from Paradeep Port. The first shipment is scheduled in October, 1989. Kudremukh Iron Ore Company Limited (KIOCL) has also signed a contract for export of 3 to 3.3 lakh tonnes of iron oxide pellets to Australia valued at about Rs. 14 crores during 1989-90. Shipments are being affected from New Mangalore Port. During April to July 1989, 52,273 tonnes of pellets

have already been exported.

Complaints Regarding Unloading of Betel Leaves Baskets at New Delhi Railway Station

3610. SHRI G.M. BANATWALLA: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have received complaints about alleged negligence at New Delhi Railway Station in unloading 'betel leaves baskets despatched from Kerala;

(b) if so, the number of such complaints received during the last six months and the consignments involved with the amount of claim preferred by the consignors;

(c) the amount of compensation paid against each claim;

(d) the action taken against officials found guilty; and

(e) the steps taken or proposed to ensure that such cases do not repeat?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) Yes, Sir.

(b) One complaint involving 470 consignments has been received. Six claims have been preferred during June and July, 1989 involving a sum of Rs. 14,330/-.

(c) No compensation has yet been paid.

(d) Responsibility has not been fixed yet.

(e) Divisional Railway Manager, New Delhi has been directed to ensure proper unloading and handling of such consignments and take preventive measures to avoid loss or damage to them.

Meenachal Irrigation Project of Kerala

3611. SHRI P.A. ANTONY: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Union Government have requested the Kerala Government to submit a fresh project report for the Meenachal Irrigation Project;

(b) whether the Government of Kerala has submitted the report; and

(c) if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI M.M. JACOB): (a) Yes, Sir.

(b) No, Sir.

(c) Does not arise.

Appointment of Sports Persons

3612. SHRI PRATAPRAO B. BHOSALE: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have fixed quota for appointment of sports persons against Class II, III and IV category of posts;

(b) if so, the details thereof;

(c) the criteria being followed for appointment to such posts, category-wise;

(d) whether the appointees are given scales of pay or a fixed amount;

(e) whether appointment to these posts is centralised in the Ministry; and

(f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) and (b). Railways have been authorised to recruit sportsmen against quotas allotted. For Zonal Railway the annual quota in Group 'C' (Class III) is 18 to 24, the same for Production Units is 12. Separate quotas have been prescribed for Diesel Component Works, Metro Railway, Calcutta, Rail Coach Factory, Kapurthala and Wheel and Axle Plant, Bangalore.

For Group 'D' (Class IV), the annual quota is 4 sportspersons for each Division and 3 sportspersons for each workshop.

Sports persons are not recruited in Group 'B' (Class II).

(c) The prescribed norms are:

In case of Group 'C' appointment the sportsperson should have attained 3rd or higher position (4th in the case of team games) in National Championship/Inter-University/All India School Games.

For Group 'D' appointment, participation at National/Inter-University/All India School Games or attaining at least 3rd position in Inter-State tournaments, (4th for team games) is the guiding factor.

(d) The appointees are given scales of pay applicable to the post in which they are appointed.